

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-299/ND/2022
IA/6368/2022

IN THE MATTER OF:
Bank of Maharashtra

...PETITIONER

Vs.

Mr. Saurabh Bansal

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 22.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant:Adv. Naman Shukla

For the Personal Guarantor :Adv. Sanyat Lodha, Adv. Surbhi Arora.

For the RP :Adv Gautam Singhal, Adv Rajat Chaudhary,
Adv Aastha Vishnoi, Adv Mansi Ahuja, Adv
Khyati, Adv Aparna Dubey.

ORDER

IA/6368/2022

Ld. Counsel for the RP is present and submitted that registration of the RP has been suspended. Ld. Counsel for the Financial Creditor is present and sought time to seek instructions from the Financial Creditor on this issue. Ld. Counsel for the Personal Guarantor is also present and submitted that they need not file any reply to the report filed by the RP. It may also be mentioned that Ld. Counsels had made a statement on 27.05.2024 that proceeding against the Principal Borrower is pending before the Court II, however today it has been submitted that proceeding against the Principal Borrower is pending before this Court only and therefore, direction issued to Registry on 27.05.2024 is withdrawn. List the matter on **21.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)